

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
(PART-I, SECTION-1)
GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE No. 03/ 2009-14
NEW DELHI: the 31 August, 2009

In exercise of the powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2009-14, the Director General of Foreign Trade hereby makes the following corrections / amendments in HBPv1 (including Appendices and ANFs):

1. The following shall be added at the end of Para 3.11.2 of HBPv1.

“However, it is clarified that in case the importer wants to use a specific permission/license for import of a restricted item as well as pay the duty using Duty Credit Scrip, then Duty Credit Scrip shall be allowed to be used only if the item is also importable under the respective paras of Duty Credit Scrip (reference FTP Paras 3.12.6, 3.13.4, 3.16.4, and 3.17.5).”

2. The following corrections are made in ANFs:

- a. In Appendices 26 and 26A; ANF5A, ANF5B and ANF5D, the word ‘2004-09’ appearing anywhere is deleted.

- b. In the Index for Appendices, the following correction is made:

- i. Appendix 26: Certificate of CA/ ICWA/ CS (for issue of EPCG Authorization)
- ii. Appendix 26A: Certificate of CA/ ICWA/ CS (for EPCG Authorization Redemption)

This issues in public interest.

Sd/-
(R.S. Gujral)
Director General of Foreign Trade and
Ex-Officio Additional Secretary to the Government of India

(F. No. 01/91/180/524/AM10/PC3)